

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO 1879
TO BE ANSWERED ON THURSDAY, THE 17th March, 2022**

Renewal of the term of notary

1879. SHRI NARANBHAI J. RATHWA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government plans to curtail the renewal of certificates of notary after initial appointment;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether such a step of restricting the overall term of notaries for a period of upto 15 years is unnecessary, unjustified and is not needed; and
- (d) if so, whether Government would re-consider its decision and maintains status quo for the term of notaries and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR LAW & JUSTICE
(SHRI KIREN RIJJU)**

(a) to (d)

A proposal to amend the Notaries Act, 1952 for providing a limit on renewal of certificates of practice of notaries by way of the Notaries (Amendment) Bill, 2021 was circulated to the State/UT Governments etc. as a part of Pre- Legislative consultation process with stakeholders. The comments of stakeholders are under examination and no decision has been taken to change the status quo as existing on date.
